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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, DELHI.

R.A. 31/1991 in O.A. 602/1988.

February 13, 1991.

IFS(B) - CCB Association --- Applicant.

Vs.

Union of India & Ors. --- Respondents.

P.C. JAIN:

R.A. 31/1991 has been preferred by the IFS(B) CCB Association, one of the applicants in O.A. 602/1988, seeking review of the judgment dated 31.12.1990, by which the aforesaid O.A. was dismissed being devoid of merit.

2. The main ground taken in the R.A. is that the Tribunal has relied upon the figures quoted in the counter-affidavit of the Respondent Union of India, as reproduced at page 9 of the judgment without putting them to any test and that the respondent Union of India, by feeding wrong figures and by manipulating statistical evidence without any supportive material on record, has played a fraud and indulged in misrepresentation leading to miscarriage of justice. It is further stated that the respondent Union of India failed to produce the records relating to the relative strength of the two cadres, General Assistants and Cypher Assistants, which were necessary to know the truth of the matter at issue.

3. The judgment dated 31.12.1990 deals fairly at length in para 8 thereof with the issues raised by the Review Applicant. It clearly indicates that the decision was arrived at after the Bench perused the relevant departmental files made available to it. We do not find the judgment suffering from an error apparent on the face of the record or that it is liable to be reviewed on account of discovery of any new material or evidence which was not within the

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knowledge of the party or could not be produced by it at the time the judgment was made or for any other sufficient reason construed to mean "analogous reason" in accordance with the provisions of Order XLVII, Rule 1 of the Code of Civil Procedure as the Tribunal possesses the same powers of review as are vested in a civil court while trying a civil suit as provided by Section 22(3)(f) of the Administrative Tribunals Act, 1985. In view of the above, the Review Application merits rejection. By circulation.

(Dec 13/2/1991)
(P.C. JAIN)
Member (A)

Hon'ble Chairman.

I agree. The Review application is rejected.

Ad
9/3/91